

27 *Code of Criminal Procedure (Amdt.) Bill* MARCH 12, 1990 *Statt. Giving reasons for Immediate Legislation by the code of Criminal Procedure (Amdt.) Ordinance, 1990* 28

13.08 hrs.

CODE OF CRIMINAL PROCEDURE  
(AMENDMENT) BILL\*

[English]

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): Sir, I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1973.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1973 "

*The motion was adopted.*

SHRI MUFTI MOHAMMAD SAYEED: Sir, I introduce the Bill.

13.09 hrs.

STATEMENT GIVING REASONS FOR  
IMMEDIATE LEGISLATION BY THE  
CODE OF CRIMINAL PROCEDURE  
(AMENDMENT) ORDINANCE, 1990

[English]

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): Sir, I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Code of Criminal Procedure (Amendment) Ordinance, 1990.

MR. SPEAKER: The House stands adjourned to reassemble tomorrow at 11 a.m.

13.10 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, March 13, 1990/ Phalgun 22, 1911 (Saka)*